

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## THIRTY-EIGHTH REPORT

*(Presented on 12.2.2014)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-eighth Report.

2. The Committee met on 10 February, 2014 for -

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Dr. Kirit Premjibhai Solanki, Shri Kaushalendra Kumar and Shrimati Bijoya Chakravarty, M.Ps.

### **Examination of the Constitution (Amendment) Bill**

3. The Committee examined the Constitution (Amendment) Bill, 2014 (Amendment of article 171) by Shri K. Jayaprakash Hegde, M.P.

The Bill seeks to amend article 171 of the Constitution with a view to enable teachers of primary schools to vote in elections to Legislative Councils for which, at present, teachers of higher secondary schools and colleges only are eligible to vote.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Allocation of time to Resolutions**

4. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Dr. Kirit Premjibhai Solanki - 2 hours regarding suitable legislation for reservation for persons belonging to the Scheduled Castes and the Scheduled Tribes.
- (ii) Resolution by Shri Kaushalendra Kumar - 2 hours regarding action plan for development of infrastructure and basic facilities in rural areas.
- (iii) Resolution by Shrimati Bijoya Chakravarty - 2 hours regarding steps to check poaching of one-horned rhino in Kaziranga National Park.

### **Recommendations**

5. The Committee recommend that –

- (i) Shri K. Jayaprakash Hegde, M.P. may be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in paragraph 3 above; and
- (ii) the allocation of time to three resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

10 February, 2014

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21 Magha, 1935 (Saka)

**KARIYA MUNDA**

*Chairman,*

*Committee on Private Members'  
Bills and Resolutions.*